



HIGH COURT OF SIKKIM
Record of Proceedings through Video Conferencing

CRL. L. P. No.12 of 2019

STATE OF SIKKIM

...PETITIONER

VERSUS

JIGMEE BHUTIA

...RESPONDENT

Date: 20.10.2020

CORAM:

**HON'BLE MR. JUSTICE ARUP KUMAR GOSWAMI, CHIEF JUSTICE
HON'BLE MRS. JUSTICE MEENAKSHI MADAM RAI, JUDGE**

...

(ARUP KUMAR GOSWAMI, CJ)

Heard Mr. Sudesh Joshi, learned Public Prosecutor assisted by Mr. Sujan Sunwar for the petitioner. Also heard Mr. N. Rai, learned Senior Counsel along with Ms. Sushmita Gurung appearing for the respondent.

IA No.01/2019 in CrI. L.P. No.12/2019 is an application for condonation of delay of 17 days in filing the leave to appeal and memorandum of appeal under Section 5 of the Limitation Act, 1963.

Upon hearing the learned Counsel for the parties and considering the materials on record, delay is condoned.

IA No.01/2019 stands disposed of.

CrI L. P. No. 12/2019

CrI. L.P. No. 12/2019 is an application seeking leave to appeal against the judgment dated 29.08.2019 passed by the learned Judge, Fast Tract Court, East & North Sikkim at Gangtok in Sessions Trial (S.T.) Case No.07/2017.

Upon hearing the learned Counsel for the parties and on perusal of the materials on record, we are of the considered opinion that it is a



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fit case where leave ought to be granted. Accordingly, we grant leave to appeal.

Crl. L.P. No. 12/2019 stands disposed of.

Registry will now list the appeal for consideration on 04.11.2020.

Judge

Chief Justice

pm/